

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 1351/92

Shri B.A. Sahu

... Applicant.

Original Application No. 20/93

Shri S.B. Rao

... Applicant.

Original Application No. 21/93

Shri B.V. Bhosle

... Applicant.

V/s.

Union of India through
The Secretary, Ministry
of Defence, South Block
New Delhi

The Chief of Naval Staff
Naval Head Quarters
South Block, New Delhi

The Flag Officer Commanding
in Chief, Western Naval
Command, Fort, Bombay.

The Admiral Superintendent
Naval Dockyard
Bombay.

... Respondents.

CORAM: Hon'ble Shri Justice M.S. Deshpande, Vice Chairman
Hon'ble Shri M.Y. Patolkar, Member (A)

Appearance:

Shri D.V. Gangal, counsel
for the applicant.

Shri V.S. Meherkar, counsel
for the respondents.

ORAL JUDGEMENT

Dated: 19.4.93

(Per Shri M.S. Deshpande, Vice Chairman)

The learned counsel for the applicant states
that the facts of these three cases are similar to
O.A 1241/92 which we have decided on 12.4.93. Since
the situation is identical these three matters are
disposed of as of O.A 1241/92.

(1)

In the result, the only direction that we need make in these cases is to ask the President to decide the Review Application dated 1.10.1992 within a period of six months from today. Liberty to the applicants otherwise to pursue the issue regarding the reinstatement as a sequel to the order of the Tribunal dated 17.6.1992. With these directions all the original applications are disposed of.

There shall be no order as to costs.